MR. SPEAKER : The question is : "That leave be granted to introduce a Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969."

The Motion was adopted

SHRI RAGHUNATHA REDDY: I introduce the Bill.

MR. SPEAKER: We now adjourn; when do we reassemble? 2 or 2.30 ? SOME HON. MEMBERS 2.30.

MR. SPEAKER : Yes.

13.35 hrs.

The Lok Sabha adjourned for Lunch till thirty Minutes rast Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at thirty one minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER : in the Chair]

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, I had written to the Speaker that I want to raise an issue. It is about Mr. D. P. Malhotra, the State Bank cashier. It has come out in papers twice; nothing is being done. An enquiry was instituted about a year ago. I am told he is going to be rewarded. Would you kindly ask the knowledgeable hon. Minister Shri K. R. Ganesh to make a statement on what steps have been taken against Mr. D. P. Malhotra, whether the enquiry has been completed in the last one year's time and if not the reasons therefor and also whether there is any truth in the statement that he is going to be rewarded.

14.32 hrs.

INCOME-TAX (AMENDMENT) BILL 1972.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, 1 beg to move:

"That the Bill further to amend the Income-tax Act, 1961 and to provide for barring, in the computation of total income in respect of certain assessment years prior to the assessment year 1962-63, deduction of amounts paid on account of wealth-tax, be taken into consideration."

This short Bill seeks to replace the Incometax (Amendment) Ordinance, 1972 which was promulgated by the President on the 15th July, 1972.

The circumstances which necessitated immediate legislation by an Ordinance have been explained in a statement placed on the Table of the House. I do not, therefore, propose to go into these reasons and shall only explain the provisions of the Bill and the rationale behind them.

In a recent case, the Supreme Court has held that wealth-tax paid by a person in respect of his business assets is deductible in computing his taxable income. In arriving at this decision, the court has virtually over-ruled its earlier judgement given in 1966. The recent Supreme Court ruling has certain important implications. Firstly, income-tax and wealth-tax have been increasingly used in recent years as instruments for reducing disparities in incomes and wealth. Thus, at higher levels of income and wealth, the combined incidence of incometax and wealth-tax exceeds the entire income yielded by the wealth. If wealth-tax were to be allowed as a deduction incomputing the taxable income, the combined incidence

[Shri K. R. Ganesh]

of income-tax and wealth tax will not, ordinarily, exceed the taxable income of an individual or a Hindu undivided family. This would considerably reduce the effectiveness of the fiscal instrument for achieving our objectives. Secondly, socio-economic having regard to the view hitherto accepted wealth-tax has not been allowed as a deduction in computing the taxable income in the assessments completed during the last 15 years. If the Supreme Court's latest ruling is applied, income-tax assessments of most of the wealth-tax assessees made in the past will have to be rectified. This would generate enormous administrative work and would also entail refund of crores of rupees collected by way of income-tax. Finally, the income-tax due on the valuation date is, under the existing law, allowed as a deduction in emputing the net wealth of a taxpayer. If the wealth-tax payable were to be allowed as a deduction in computing the taxable income, there would be enordifficulties in calculating the mous income-tax and wealth-tax payable by a person, particularly in view of the position that the rate schedules of these two taxes are based on slab system.

In view of the foregoing considerations, the Bill seeks to make an amendment to the Income-tax Act, 1961 to the effect that amounts paid by way of wealth-tax will not be allowed as deduction in computing the income chargeable under the head "Profits and gains of business and profession" or "Income from other sources". This amendment will take effect from 1st April, 1962, that is, the date of commencement of that Act. The Bill also makes an independent provision to secure that wealth-tax will not be allowed as a deduction in computing the taxable income under the aforesaid head for the assessment years 1957-58 to 1961-62, when the Indian Income-tax Act, 1922

was in force. For the purposes of the aforesaid provisions, the term "wealth-tax" as defined will include any tax on capital or wealth levied in a foreign country.

The Bill specifically provides that the new provisions will not apply in relation to cases where taxpayers have obtained a favourable ruling from the Supreme Court prior to the commencement of the Income-tax (Amendment) Ordinance, 1972. This exception is being made to preserve the sanctity of the decision of the Supreme Court in these cases and also on the ground that taxpayers who have brought the cases upto the Supreme Court and incurred expenditure thereon should not be denied the benefit of its judgement.

Sir, the objects of the Bill are simple and non-controversial and I hope that it will receive the unanimous support of this House.

Sir, I move.

MR. DEPUTY SPEAKER : Motion moved :

"That the Bill further to amend the Income-tax Act, 1961, and to provide for barring in the Computation of total income in respect of certain assessment years prior to the assessment year 1962-63, deduction of amounts paid on account of Wealth-tax, be taken into consideration".

*SHRI MADHURYYA HALDAR (Mathurapur): Mr. Deputy Speaker, Sir, there is nothing much to oppose in the amending Bill that has been introduced here. At the outset I would like to say that the Income-tax Act was passed in 1961 and Wealth Tax Act in 1957. In between this period and thereafter too, nothing has happened or whatever that has happened, can warrant a refund of the money a provision that has been made in the present Bill. We would have been really

· The Original speech was delivered in Bengali.

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happy if this provision was not there because we need lot of moeny for the reconstruction of our country.

Secondly, there are many small traders, industrialists or factory owners who have a small capital say two to three lakhs of rupces. These industrialists will be required to pay Wealth Tax and then the Incometax. After making these payments, not much will be left with them for ploughing it back in their enterprises nor they would be able to expand their enterprises. Most of the money that will be left with them will be utilised by them for running their family establishments. These enterprises are mostly labour intensive and if they are able to make more investment in these enterprises then it will offer better employment opportunities. I will therefore urge that these small enterprencurs may be exempted from payment of Wealth Tax. Excepting this we have nothing much to say.

SHRI Y. S. MAHAJAN (Buldana): Sir, I rise to support this Bill. The Wealthtax Act was passed in 1957. Since then, till recently, the position was clearly under stood that wealth-tax paid by a person should not be deducted from his income for tax purposes. The Supreme Court had also given a decision in this matter in Travancore Titanium Products Ltd. Vs. Commissioner of Income-tax. This well-understood position was reversed by the Supreme Court Aluminium Co. in Indian Ltd., Vs. Commissioner of Income-tax in March 1972. So, to get over this awkward situation the Government promulgated an Ordinance and this Bill has been brought forward to replace that Ordinance.

In order to make the wealth-tax deductible from income for the purposes of taxation one must prove that the wealth-tax is directly and intimately connected with the

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business of the person. Under the income tax law of 1961 we allowed a number of deductions. For instance, we allowed water rates, electricity charges etc. because they are directly connected with the expenditure of the business. We allowed even foreign trade development allowance, because the expenditure is connected with the nature of the business. But it is not possible to say that wealth-tax is something which is directly and intimately connected with the nature of the business. To make it deductible the expenditure must be incurred for purpose of the business whereas the wealthtax is a tax on the ownership of property. Wealth-tax is not an expenditure which is directly connected with the nature of the business. Therefore, it is not deductible. This is a logical and correct position which was taken by the Supreme Court in Travancore Titanium Products Ltd., Vs. the Commissioner of Income-tax. Unfortunately, this decision was reversed by the Supreme Court in 1972 and hence this Bill.

Till the beginning of the 20th century it used to be said that the purpose of taxation is to raise revenue for the purpose of the State. But now it is universally accepted that one of the objects of taxation is to reduce inequalities of income and wealth in the community. Therefore, in all the advanced as well as economically backward countries steeply progressive rates of taxation were introduced for reducing the inequality. We also enacted our Wealth-tax Act in 1957. If we now allow the wealth tax to be deducted from the income for purposes of calculation of income, our object would be defeated.

If a person is allowed to do so, he will be paying a low rate of income-tax. He will come down to a lower bracket and will be assessable to a lower rate of incometax. By this, he will not only be avoiding a part of the Income-tax liability but will be

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[SHRI Y. S. MAHAJAN]

paying incom-tax at the expense of the State. The State will be a loser thereby and our object of reducing inequalities will not succeed. Hence, this amending Bill is necessary because it will help in reducing inequalities of income and wealth.

Apart from this matter of principle, there are certain difficulties of an administrative character which will necessitate the adoption of this Bill. Between 1957 and 1966, a number of cases have been decided on the principle that wealth tax should not be deducted from income for the purpose of taxation. If we allow this principle to be changed, there will be thousands of cases where the assessments will have to be reversed. It will be a very difficult position. Perhaps, crores of rupees will have to be return ed to the persons concerned. Therefore, for the sake of convenience, we cannot accept the judgement in the Indian Aluminium Co. Vs. Commissioner of Income-Tax case. But I believe we are doing this mainly for the sake of principle and not for the sake of administrative convenience.

MR. DEPUTY SPEAKER : All these argumets have been set out by the Minister when he move the Bill for consideration. You are repeating the same arguments.

SHRI Y. S. MAHAJAN : I may explain further that in regard to cases which have been decided by the Supreme Court, we have decided to accept those judgments out of respect for the Supreme Court and with a desire to give sanctity to the decisions of the Supreme Court.

In this connection the term "wealth tax" has to be taken in the sense in which it is defined in the Wealth Tax Act of 1957. It also means any tax of a similar character chargeable under any law in force is any foreign country. The law will apply to such a tax and it will not be deductible from income.

The Bill is very simple. I support the Bill I feel sure the House will accept it.

*SHRI E. R. KRISHNAN (Salem): Hon. Mr. Deputy Speaker, Sir, On behalf of my party, the Dravida Munnetra Kazhagham, I would like to say a few words on the Income-tax (Amendment) Billintroduced by the hon.Minister Shir K. R. Ganesh.

The Supreme Court gave a judgment stating that the wealth-tax paid by an assessee in respect of business assets is deductible as a business expenses in computing the assessees income from business. In order to nullify the effect of this judgment the President promulgated the Income-tax (Amendment) Ordinance on July 15, 1972 just 16 days before the Lok Sabha is to sit in session. This Bill seeks to replace the said Ordinance. I do not think that heavens would have come down if the Government had waited for 16 days more and introduduced this Bill straight away, which this House would not doubt have approved. No serious consequences would also have arisen if the President had not promulgated the Ordinance just 16 days before this House is to meet. I do not find any plausible reasons for the promulgation of this Ordimance except that the Government wanted to react immediately in a huff to the judgment of the Supreme Court invalidating certain provisions of the Incometax Act.

Sir, if you look at the provisions of this Bill you will also agree with me that there is no justification at all for the President to issue the Ordinance 16 days before the sitting of this House. All that this Bill says is that the wealth tax paid by an assessec is not deductible from the taxable income and this provision is given effect to retrospectively from April 1, 1962. Especially when there is need for amending

The original speech was delivered in Tamil.

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omprehensively the Incometax bearing mind the recommendations of many Committees and Commissions constituted by the Government during, the course of three or four decades, I am not able to reconcile myself to this small piece of legislation.

In the year 1963 the Government set up Ayers Committee to go into this question. In the year 1947 the Incometax Investigation Commission was constituted. In 1953-54 Mr. Nicholas Kaldar, who is known as as the economic wizard, gave his report to the Government. The Direct Taxes Administration Enquiry Committee was set up in 1958. Again, in 1968 a Committee of Departmental Officers of the Ministry of Finance was constituted to enquire into this question. The Working Group of the Administration Reform Commission submitted its report on incometax administration to the Government. In the begining of this year the Direct Taxes Enquiry Com mittee headed by Shri Wanchoo gave its report to the Government.

The Government are taking their own time for implementing the valuable recommendations made by so many financial experts. They may take also many years to remove the innumerable lacunae in the Incometax Act. But, the Government should act forthwith to counteract the judgment of the Supreme Court by bringing forward this Solitary amendment to the Incometax Act.

What is the present position, inspite of the fact that so many Committees and Commissions have gone into this question? It is estimated that for the year 1968-69 alone there was evasion of tax on Rs. 1400 crores. Upto the end of 31-3-1970, according to the statistics supplied by the Government, the tax arrears were Rs. 840.70 crores. If you look at the fact as to how far the penal provisions contained in the Act have been

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exercised stringently by the Government, you will find that during the year 1965 to 1970, only 20 persons—I mean 20 tax defaulters— have been sent to civil prisons. Either the penal provisions are not implemented earnestly or there are some lacunae in the penal provisions of the Act. Many a tax payer takes undue advantage of his right to file Writ Petitions under Article 226 of the Constitution to delay and defeat tax proceedings. As many as 1648 Writ Petitions relating to direct taxes are reported to be pending in the Calcutta High Court alone during 1970-71.

SHRI K. R. GANESH : I would ask the hon. Member to tell me the number of writ petitions pending before the Madras High Court.

SHRI E. R. KRISHNAN: I am sure, Sir, that the hon.Minister will agree with me if I say that tax evaders and the tax dodgers are people with resources and not poor people from whom indirect taxes are collected on the spot. Many times on the floor of this House, the Finance Ministers have stated that adequate steps would be taken to collect the tax arrears mounting year after year. But the tax arrears continue to mount and even the existing renal provisions are not made use of properly and effectively. If you take the whole country, the Writ Petitions throughout the country against direct taxes might total more than 10,000.

I do not know how long the Government will take to bring forward a comprehensive legislation plugging all the loopholes and lacunae in the Incometax Act so that they can come with a heavy hand on the tax evaders and tax dodgers. I am sure that by getting such a minor amendment to the Act passed by this House, the Government will not be able to touch even the fringe of the problem. I begin to doubt whether

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this Government are capable at all to solve the massive problem of tax evasion and the black money which is holding at ranson the economy of the country.

I urge upon the hon.Minister of Finance that the Government should come forward as early as possible with a comprehensive amending Bill to tackle the problems I have enumerated and I am sure the whole House will definitely welcome such a legislation.

With these words, I conclude.

SHRI PILOO MODY (Godhra): Any Government which brings forth legislation which expects a citizen to pay more than 100% tax is not only uncivilized but barbaric. I am not at all surprised that the incidence of black money goes on increasing because I cannot see how a citizen will find an answer to this sort of absurd legislation which asks a man to give more than what he earns. That is all that I have to say.

भी सतपाल कपूर (पटियाला): डिप्टी स्पीकर माहब, मैं यह समझता हूं कि सुप्रीम कोर्ट के नये फैसले से एक काफी बड़ी काइसिस खड़ी हो गई थी, प्रौर यह बिल लाकर सरकार ने बहुत घच्छा प्रौर सही कदम उठाया है।

जहां तक बैल्प टैक्स के प्रिन्सिपल का ताल्सुक है नये फैमले ने बैल्प टैक्स का प्रिल्सिपल ही बेन्ज कर दिया था, बेल्प टैक्स के सारे कैरेक्टर को ही चेंज कर दिया था। इसलिये इम कन्ट्रे-दिक्शन को, इस विक्युना को पेच प्रप करना बहुत जरूरी था। इसलिये यह बिस, मैं समझता हूं पूरी तरह मुकम्मिल है प्रौर लाया जाना चाहिये था प्रौर इस बिल के लिये मैं सरकार को मुबारक-बाद बेता हूं कि उन्होंने एक बहुत बड़ी खामी को जो मुप्रीम कोर्ट के फैसले से पेज घा रही थी, उस को इस बिल के जरिये पेच घप करने की कोलिम की है।

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मैं इस हाउस के जरिये महकमा फाइनेंस से ध्वास्ति करना चाहुंगा कि एक नया ममेडिंग बिल लाये ताकि जो बिल मोनोपसी हाउसेंज को बहत बढी रकमें टैक्स की देनी हैं, जिन के बारे में मुक्तलिफ हाई कोर्टस ग्रीर सुप्रीम कोर्ट में ग्रपील कर के, रिट पेटीशन्स कर के स्टे झाईर ले रखे हैं. उन को किमी तरह वैकेट कराया जाय। जब हमविंग मोनोपली हाउसेज की लिस्ट देखते हैं तो मालुम होता है कि सैंकड़ों करोड रुपया जो उन लोगों को टैक्स का सरकार का देना है वह जल्दी से वसूल किया जा सके, ग्रीर जो रिट पेटीशन्स कर के 10-10 साल तक उन केसेज में कोई फैसला नहीं हो पा रहा है ग्रीर जिस की वजह से इन्कम टैक्स की वसूली रुकी हई है, उस सिल-सिले में महकमा फ़ाइनेंस को कोई कदम उठाना चाहिये, कोई नया सिस्टम सोच कर नया बिल लाना चाहिये। इन्कम टैक्स के बारे में हम सोच सकते हैं कि छोटा दुकानदार है, छोटा कारखाने-दार है, किसी पर इस बात की लिमिट रस्त्र सकते हैं कि 10 हजार, 50 हजार या एक लाख जिस की लिमिट हो उस को स्टेग्रार्डर मिल सके, लेकिन बिग मोनोपली हाउस को जिस को करोडों रुपये टैक्स का देना हो उस को स्टेमिल जाय ग्रीर उस का फैसला न हो, इस की कोई रोकयाम डिपार्टमेंट को करनी चाहिये। इसलिये मैं इस हाउस में रिक्वेस्ट करना चाहता हं कि मह-कमा इस तरफ घ्यान दें।

यह बिल मुक-भ्मिल है क्यों कि बैल्प टैक्स धौर इन्कम टैक्स की जो कांट्रोवर्सी खड़ी हो गई उस कांट्रोवर्सी को यह बिल दूर करता है। लेकिन एक कामप्रीहेसिव धर्मेडमेंट डिपार्टमेंट को लाना बाहिये जिस के जरिये से इस मुल्क में जो कैपिट-लिजम कोर्ट की पावर को ऐक्सप्लायट कर रही है उस को रोका जा सके। मैं कहना चाहता हूं कि विधान की पावर का धगर कोई इस्तेमाल कर रहे हैं जो बिग मोनोपली हाउसेज कर रहे हैं। उन को किस तरह रोका जाय इस तरह इम्यान बेने की जरूरत है। मैं उम्मीद करता हूं कि फ़ाइनेंस मिनिस्टर साहब इस तरफ ब्यान दे कर कामप्रीहेंसिव इन्कम टैक्स घमेंडमेंट बिल लायेंगे ।

भी मार॰ बी॰ बड़े (चरगोल) : माननीय उपाध्यक्ष महोदय, जो बिल प्राया है उस का मैं मौर प्रिन्सिपल बिरोध करता हूं, मौर इसलिये करता हूं क्योंकि सुप्रीम कोर्ट ने जो यह रूलिग दी है कि इन्कम टैक्स बैल्य टैक्स को डिडक्ट कर के लगाया जाय क्योंकि दो दफा एक मादमी पर टैक्स नहीं लगना चाहिये, यह बिल इस सिदान्त के खिलाफ जाता है।

MR. DEPUTY-SPEAKER : The hon. Member may continue on Monday.

15 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS Sixt centh Report

SHRI J. MATHA GOWDER (Nilgiris) : I beg to move the following :

"That this House do agree with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th August, 1972".

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th August, 1972."

The motion was adopted. 15-01 h rs.

RESOLUTIONS RE : PER - CAPITA INCOME—Contd.

MR. DEPUTY-SPEAKER : The House will resume consideration of the Resolution moved by shri Bibhuti Mishra urging upon the Government to fix the minimum limit of *pet capita* income. Shri Jharkande Rai was on his legs. He has taken 13 minutes. He must conclude now.

भी झारखन्डे राय (घोसी) : उपाध्यक्ष महोदय, मैं पिछली बार यह बता रहा था कि हिन्दुस्तॉन के कम भाव भौर बहुत भाव बाले लोगों में कितना झन्तर है। हमारे देश में 57 फीसदी ऐसे खेतिहर लोग हैं जो खेती करते हैं झौर जिन के पास दो एकड से भी कम श्वेत हैं। दूसरी झोर सारे देश में पांच प्रकार के बडे-बडे जमीन चोर हैं। जिन के पास हजारों एकड जमीन हैं। घन-श्यामदास बिड्ला के पास 80 हजार एकड़ है, माहोली शकर मिल के पास 2800 एकड हैं, हिन्दुस्तान शकर मिल के पास 3300 एकड, महाराजा पटियाला के पास 1500 एकड हैं, महा-रानी गायत्नीदेवी के पास 4000 एकड के बास के फार्म हैं इसी प्रकार भन्य के पास भी उत्तर प्रदेश में नैनीताल की तराई के इलाके में 5,000 एकड से ऊपर के तीन फार्म, 1,000 से 5,000 एकड तक के 12 फार्म, 500 से 1,000 एकड तक के 250 फार्म मौर 100 से 500 एकड़ तक 1.000 फार्म हैं: करियप्पा भौर विमैया जो हमारे यहां के कमान्डर इन चीफ रह चुके हैं, उन के पास मैसूर में 5,000-5,000 एकड के फार्म हैं। हिन्दुस्तान में खेती योग्य अमीन दुनिया के करीब-करीब सब देशों से ज्यादा है। जैसे हिन्देशिया में 29%, ममरीका में 14% मौर कनाडा में 14 % ही जमीन कृषियोग्य है। डाई करोड एकड जमीन हिन्दूस्तान के पूराने सामन्तों ग्रौर भूस्वामियों के पास है। पिछले बीस वर्षों में 2 हजार करोड खेती की पैदावार बढाने पर व्यय किया गया है ऐसी स्थिती में देहातों में कम भामदनी भौर भशिक भामदनी का भन्तर बढता जा रहा है। जमींदारी मधावजा के रूप में केवल 1961 तक 164 करोड़ मुझावजा दे कर इस झन्तर को धौर बढ़ा दिया गया है। तीसरी योजना में घरबों रुपया खर्च कर के भी प्रति म्यक्ति झाय में वुद्धि नहीं हई। चौथी यौजना के बाद भी केवल नाम माल की बढ़ोतरी हुई है।